

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 105(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2016

NAME OF THE COMPANY: Subhas Manocha & Ors.

V/s.

M/s. Colombus Marketing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Amarjit Singh Chandhok	Sr. Adv.	for Respondent	
2.	Ms. Manmeet Arora	Adv.		
3.	Ms. Mansi Sharma	Adv.		
4.	Mr. Sarad K Suroy	Adv.		
5.	Mr. Tarang Gupta	Adv.		
6.	MR. U.K. Chaudhary	Sr. Adv.	Petitioner	
7.	MR. Himanshu Vij	Adv.		
8.	MR. Sayantan Mondal	Adv.		

ORDER

Petition mentioned.

We have heard learned counsel for the parties.

During the course of arguments learned counsel for the petitioner stated that they will not create any obstructions in conducting the day-to-day business of the company. Likewise counsel for the Respondent stated on instructions that status

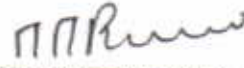
quo in respect of the Board of Directors as on today, fixed assets and shareholding shall be maintained. The Respondent No.1-company shall remain entitled to utilize the assets for day-to-day business of the company. If any further encumbrance is to be created on any immovable property the same shall be done with the prior permission of this Tribunal except the one already created or to be renewed. The Monthly statement of accounts shall be filed before the Tribunal in the first week of the every month. It is made clear that in case the Respondent No.1-company wishes to increase the share capital or to raise any loan the same shall be done with the prior approval of the Tribunal.

These statements are acceptable to each other and shall remain binding.

The respondents may file their reply within six weeks with a copy in advance to the counsel for the petitioner. Rejoinder if any be filed within four weeks thereafter with a copy in advance to the counsel for the respondents.

Passing of this order shall not be construed as an impediment in any amicable settlement between the parties.

List on 23rd September 2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated: 27/07/2016
(Vidya)